IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No.3193 of 2020

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1. Shyam Lal Manjhi
2. Prasadi Manjhi @ Praksh Manjhi
3. Sukhdeo Tudu ... ... Petitioners

Versus

The State of Jharkhand . ... Opp. Party

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Pran Pranay, Advocate
For the State : Mrs. Priya Shrestha, A.P.P
For the O.P.No.2 : Mr. P.N.Rai, Advocate

02/09.09.2020 Heard Mr. Pran Pranay, learned counsel for the petitioner and Mr. P. N. Rai, learned counsel for the informant through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the registry within a period of four weeks from today.

3. Learned counsel for the informant seeks two weeks' time to file counter affidavit in this case.

4. Prayer is allowed.

5. Put up this case thereafter.

6. In the meantime no coercive steps shall be taken against the above named petitioner in connection with Jaridih P.S. Case No.109 of 2019, corresponding to G.R.No.746 of 2019, which is pending in the court of learned A.C.J.M, Bermo at Tenughat, if the process under Section 82 and 83 of the Cr.P.C has not been issued against the petitioner till date.

(**Deepak Roshan, J.)**

Fahim/-